

ITEM NO.302+304

COURT NO.8

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 940/2017

BIKRAM CHATTERJI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

135815/2017, 140269/2017, 6608/2018, 6855/2018, 50374/2018, 51806/2018, 5
922/2018

WITH

W.P.(C) No. 1018/2017 (X)
FOR CLARIFICATION/DIRECTION ON IA 124195/2017
FOR CLARIFICATION/DIRECTION ON IA 7355/2018)

W.P.(C) No. 942/2017 (PIL-W)
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 100082/2017
FOR CLARIFICATION/DIRECTION ON IA 7366/2018
FOR CLARIFICATION/DIRECTION ON IA 35933/2018
FOR INTERVENTION/IMPLEADMENT ON IA 37155/2018
FOR [I/A ON BEHALF OF RESP. NO 13 SEEKING PERMISSION TO PURSUE
COMPANY APPLI. NO. 17(P.B) OF 2018 AND] ON IA 41987/2018)

W.P.(C) No. 971/2017 (X)
FOR CLARIFICATION/DIRECTION ON IA 102714/2017)

W.P.(C) No. 947/2017 (X)
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 100453/2017
FOR CLARIFICATION/DIRECTION ON IA 6312/2018)

W.P.(C) No. 1041/2017 (X)
FOR ON IA 109963/2017
FOR CLARIFICATION/DIRECTION ON IA 25742/2018
FOR CLARIFICATION/DIRECTION ON IA 35467/2018
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 60314/2018
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 64019/2018)

W.P.(C) No. 1144/2017 (X)
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 124701/2017)

W.P.(C) No. 1116/2017 (X)

W.P.(C) No. 1156/2017 (X)
FOR CLARIFICATION/DIRECTION ON IA 36571/2018)

W.P.(C) No. 1206/2017 (X)

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 135678/2017)

W.P.(C) No. 1242/2017 (X)

W.P.(C) No. 8/2018 (X)

W.P.(C) No. 21/2018 (X)

W.P.(C) No. 74/2018 (X)

W.P.(C) No. 91/2018 (X)

W.P.(C) No. 57/2018 (X)

FOR CLARIFICATION/DIRECTION ON IA 64604/2018)

W.P.(C) No. 56/2018 (X)

W.P.(C) No. 58/2018 (X)

W.P.(C) No. 52/2018 (X)

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 25842/2018)

W.P.(C) No. 131/2018 (X)

FOR [APPLICATION FOR STAY/DIRECTIONS] ON IA 25109/2018)

W.P.(C) No. 134/2018 (X)

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 27092/2018)

W.P.(C) No. 160/2018 (X)

W.P.(C) No. 182/2018 (X)

W.P.(C) No. 164/2018 (X)

W.P.(C) No. 199/2018 (X)

W.P.(C) No. 226/2018 (X)

W.P.(C) No. 306/2018 (X)

**W.P.(C) No. 267/2018 (X)
(FOR ADMISSION)**

W.P.(C) No. 298/2018 (X)

W.P.(C) No. 246/2018 (X)

**W.P.(C) No. 245/2018 (X)
(FOR ADMISSION)**

**W.P.(C) No. 288/2018 (X)
(FOR ADMISSION)**

W.P.(C) No. 281/2018 (X)
FOR STAY APPLICATION ON IA 48296/2018)

W.P.(C) No. 378/2018 (X)

W.P.(C) No. 353/2018 (X)
(FOR ADMISSION and IA No.57585/2018-STAY APPLICATION)

W.P.(C) No. 460/2018 (X)
(FOR ADMISSION)

W.P.(C) No. 742/2018 (X)
(FOR ADMISSION)

W.P. (C) No. 829 of 2018

Date : 18-07-2018 These matters were called on for hearing today.

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UPON hearing the counsel the Court made the following
O R D E R

Notice dated 13th July, 2018, issued by the Ministry of Housing and Urban Affairs, has been placed on record, indicating that a High Level Committee has been constituted by the Government of U.P. to redress the issues of home-buyers and affected parties of incomplete/stalled housing projects in the Noida/Greater Noida/Yamuna Expressway, under the chairmanship of Secretary, Ministry of Housing and Urban Affairs.

It is stated by Mr. P.S. Patwalia that meeting was held today and it was attended by the Amrapalli Group of Promoters as well as the Chairman- National Buildings Construction Corporation (NBCC) and other stakeholders.

It was prayed that something concrete is likely to happen within ten days. In the circumstances, we defer the hearing of the matter to 1st August, 2018.

In the meantime, Amrapalli Group of Promoters are directed to file the accounts with effect from 1st April, 2008 till date under the certificate of Chartered Accountant and also list of all assets in a sealed cover.

We direct, in the circumstances, that none of the Promoters of Amrapalli Group, involved in the project, shall leave the country without express permission of this Court.

List on 1st August, 2018 at 2 p.m.

(NEELAM GULATI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER